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Orissa Conduct Of Examinations Act, 1988

2 of 1988

[11 March 1988]

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SCHEDULE 1 :- SCHEDULE I

Orissa Conduct Of Examinations Act, 1988

2 of 1988

[11 March 1988]

AN ACT TO PROVIDE FOR PENAL ACTION FORDOPTION OF UNFAIR MEANSAT CERTAIN EXAMINATIONS HELD IN THE STATE AND OTHER MATTERS CON-NECTED THEREWITH. BE it enacted by the Legislature of the State of Orissa in the Thirty-ninth Year of the Republic of India as follows:-

1. Short Title :-

This Act may be called the Orissa Conduct of Examinations Act, 1988.

2. Definitions :-

In this Act, unless the context otherwise requires,

(a) "recognized examination" means an examination specified in the Schedule and includes evaluation, tabulation, publication of results and all other matters connected therewith;

(b) "unfair means" in relation to any recognized examination means taking or giving or attempting to take or give any help, other than one permissible, if any, under the rules applicable thereto, from any material, written, recorded or printed or relayed, or from any person, in any form whatsoever.

3. Prohibition Of Use Of Unfair Means At Examination :-

(1) No person shall adopt or take recourse to unfair means at any recognized

(2) No person shall aid, abet or conspire in the use of unfair means at any recognized examination.

<u>4.</u> Restriction On Copies Of Question Paper And Offer Of Information :-

No person, who is not lawfully authorised or permitted by virtue of his duties on copies of to do so, shall, before the time fixed for distribution of copies of a question paper to question examinees at a recognized examination

(a) Procure, attempt to procure or possess, such question paper or a portion or a copy thereof ; or

(b) impart or offer to impart information which he known or has reason to believe is related to or is derived from or has a bearing upon such question paper.

5. Prevention Of Leakage By Person Entrusted With Examination Work :-

No person who is entrusted with any work connected with a recognized entrusted examination shall, except in the discharge of his duties, directly or indirectly divulge or cause with examination work.

to be divulged or known to any person any information or part thereof which he has come in possession in the discharge of his duties.

6. Restriction On Fake Papers :-

No Person shall procure, possess, distribute or otherwise publicize or cause to be publicized any question paper as being the one or purporting to be the one that is to be papers given or likely to be given at an ensuing recognized examination.

<u>7.</u> Prohibition Of Loitering, Etc. Near Examination Centre, Etc. :-

No person, save in the discharge of his duties shall,-

(a) during the hours when a recognized examination is conducted at any recognized examination centre or where any evaluation or tabulation work relating to a recognized examination is done; and (b) two hours preceding the commencement of such examination, evaluation or tabulation work on any date on which such examination is conducted or evaluation or tabulation work is done. Commit or cause, to be committed any of the following acts within the premises wherein the recognized examination is held or at any place where evaluation or tabulation work is done are at any public or private place within a distance of one hundred metres of such premises or the place of evaluation or tabulation work, namely:

(i) loitering;

(ii) distributing or otherwise publicizing any paper or other matter relating to such examination; or

(iii) indulging in such other activity as is likely to be prejudicial to the conduct of such examination or is likely to affect the secrecy thereof:

Provided that nothing contained in this section shall apply in respect of bona fide activities of examinees appearing at the examination which is conducted as such examination

8. Refusal Of Duties Connected With Examination Prohibited :-

No person assigned with invigilation work or superintendence of any duties connected recognized examination at any centre or any other work connected with such examination or with evaluation, tabulation or publication or results of such examination shall refuse, save under examination circumstances beyond his control to perform the work or duties so assigned.

9. Penalty :-

Whoever contravenes any of the provisions of section 3 to 8 shall, on conviction, be punished with imprisonment for a term which may extend to three months or with fine which may extend to three thousand rupees but shall not be less than five hundred rupees or with both.

10. Investigation Etc. :-

(1) An offence under this Act shall not be investigated by an officer below the , etc. rank of a Sub-Inspector of Police.

(2) All offences under this Act shall be cognizable and non-bail able.

<u>11.</u> Effect Of Other Laws :-

(1) Subject to the provisions of sub-section (2), the provisions of this Act shall other laws. have effect notwithstanding anything inconsistent therewith contained in any enactment other than this Act.

(2) Where any act or omission constitutes an offence punishable under this Act and also under any other Act, the offender found guilty of such offence shall be liable to be punished under the other Act and not under this Act.

SCHEDULE 1

SCHEDULE I

[See Section 2 (a)]

1. Examination conducted by or under the authority of any University established by an Act of the State Legislature.

2. Examination conducted by or under the authority of the Board of Secondary Education, Orissa.

3. Examination conducted by or under the authority of the State Council of Higher Secondary Education, Orissa.

4. Examination conducted by or under the authority of the Council of Higher Secondary Education, Orissa.

5. Such other Examinations as may be specified by the StateGovernment by notification in the Official Gazette.